

1	2	3	4	5	6	7	8
26.	Lakshadweep	114	42	200	288	899	77
27.	Puducherry	379	2284	4389	4807	4932	913
28.	Arunachal Pradesh	794	1433	7689	10180	10257	1106
29.	Assam	17523	190334	304741	327894	366433	75494
30.	Manipur		7602	8664	11096	17375	4241
31.	Meghalaya	471	4257	1003	5329	14738	3209
32.	Mizoram	1056	7462	13371	15482	14265	3366
33.	Nagaland		1301	8457	9790	22728	2681
34.	Sikkim	1128	1719	1616	3606	3292	369
35.	Tripura	2247	3203	15547	20166	20500	4477
TOTAL		7,38,911	31,58,317	73,28,501	9036913	10078275	1944193

Note : Excluding Daman & Diu (not implementing JSY } Updated on 6.9.2010

#### Establishment of Medical Colleges in Gujarat

1475. SHRI NATUJI HALAJI THAKOR:

SHRI BHARATSINH PRABHATSINH PARMAR:

Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

(a) whether it is a fact that the Medical Council of India (MCI) has recently rejected two proposals of new medical colleges to be established at Gotri and Sola, Gujarat without examining facts;

(b) if so, the reasons therefor;

(c) whether it is also a fact that the proposal of the proposed Gotri (Vadodara) medical college has fulfilled all the criteria as per the norms laid down by the MCI;

(d) whether the Ministry can reexamined the said proposals and would consider in view of national interest and future of the students; and

(e) if not, the reasons therefor?

THE MINISTER OF HEALTH AND FAMILY WELFARE (SHRI GHULAM NABI AZAD) : (a) to (c) Medical Council of India has disapproved the proposals for establishment of new medical colleges at Gotri (Vadodara) and Sola (Ahmedabad) for the academic year 2010-11 in view of deficiencies observed during compliance verification inspections conducted on 13th and 14th September, 2010 respectively.

(d) and (e) As per newly inserted section 3B (b) (ii) of Indian Medical Council (Amendment) Act, 2010, the Board of Governors shall grant independently permission for establishment of new medical colleges or opening a new or higher course of study or training or increase in admission capacity in any course of study or training referred to in Section 10 A without prior permission of the Central Government including exercise of the power to finally approve or disapprove the same.

#### **Treatment of Dementia in the country**

1476. SHRI SATYAVRAT CHATURVEDI:

SHRI MOTILAL VORA:

Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

(a) whether attention of Government has been drawn to the news-item under the caption "over 3.7 million Indians suffer from dementia":

(b) if so, whether Government has conducted any survey about the number of persons suffering from dementia in each State; if so, the details thereof;

(c) whether adequate facilities and treatment for this disease exist in Government hospitals; and

(d) if so, to what extent Government has been able to keep a check on it from being further spread?

THE MINISTER OF HEALTH AND FAMILY WELFARE (SHRI GHULAM NABI AZAD) : (a) and (b) Yes. As per the available studies, the prevalence of Dementia varies from 1.36% to 4.1% in elderly persons in India. However, a State - wise survey for people suffering from Dementia has not been conducted.

(c) and (d) Till now, general facilities for 'early diagnosis and management' of Dementia exist in Government hospitals. Specialized treatment for Dementia is available in Institutions such as All India Institute of Medical Sciences, New Delhi, Post Graduate Institute of Medical Education & Research, Chandigarh and National Institute of Mental Health And Neuro Sciences, Bangalore.